

Chairman, IPCL, S/Shri M. Gopalakrishna, Chairman, SCOPE, V.S. Jain, Director (Finance) SAIL, S. Talwar, Joint Secretary, DPE, K.G. Ramachandran, Director (Finance) BHEL, Mrs. Rama Murali, Joint Secretary, Department of Economic Affairs, and Shri R. Bandopadhyaya, Secretary, Department of Industrial Reconstruction and Public Undertaking, Govt. of West Bengal, Calcutta. The Working Group has not yet submitted its final report to the Planning Commission.

[English]

#### Functioning of Coffee Board

3542. SHRI V. DHANANJAYA KUMAR : Will the Minister of COMMERCE be pleased to state :

(a) whether the Coffee Board has recommended to grant cent percent free sale quota for all the growers for the coffee season 1996-97; and

(b) if so, the decision taken by the Government in this regard and the role, functions and the arrangement for providing necessary funds for the functioning of the Coffee Board in the changed circumstances?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) Government has not yet taken any decision in this regard.

#### Bench of Karnataka High Court

3543. SHRI P. KODANDA RAMAIAH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government have agreed to set up a bench of the Karnataka High Court in Dharwar; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) No complete proposal has been received from the Government of Karnataka, in consultation with the Chief Justice of the Karnataka High Court, for establishment of a bench of the High Court at Dharwar. As such, it is not possible for the Central Government to take a decision in the matter.

#### Foreign Exchange Dealers

3544. SHRI SURESH PRABHU : Will the Minister of FINANCE be pleased to state :

(a) the number of foreign exchange dealers func-

tioning in the country, State-wise;

(b) whether all such dealers have obtained necessary licences from the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) There are 96 banks and other institutions holding full-fledged licences and 7 holding restricted licences. State-wise details are furnished in attached statement.

(b) The banks/certain financial institutions are issued licences to deal in foreign exchange business by Reserve Bank of India.

(c) Question does not arise.

#### STATEMENT

##### *State-wise details of the Foreign Exchange Dealers*

| Sl.No. | Name of State   | No. of Dealers |
|--------|-----------------|----------------|
| 1.     | Andhra Pradesh  | 1              |
| 2.     | Delhi           | 6              |
| 3.     | Gujarat         | 2              |
| 4.     | Haryana         | 1              |
| 5.     | Jammu & Kashmir | 1              |
| 6.     | Karnataka       | 6              |
| 7.     | Kerala          | 6              |
| 8.     | Madhya Pradesh  | 2              |
| 9.     | Maharashtra     | 61             |
| 10.    | Rajasthan       | 1              |
| 11.    | Tamil Nadu      | 10             |
| 12.    | Uttar Pradesh   | 1              |
| 13.    | West Bengal     | 5              |

#### Outstanding Income Tax dues in Jammu and Kashmir

3545. SHRI CHAMAN LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the total amount of Income Tax dues outstanding in Jammu region and also in Kashmir Valley;

(b) whether certain officers and private firms have declined to submit their returns especially after the eruption of insurgency in Kashmir Valley;

(c) if so the details thereof; and

(d) the action taken or proposed to be taken by Government to recover the outstanding dues?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The amount of Income-tax demand outstanding in Jammu region and Kashmir Valley